



2026:DHC:7812



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010913172024**+ **OMP (ENF.) (COMM.) 272/2024, EX.APPL.(OS) 2/2025****MI2C BUSINESS ENTERPRISES PRIVATE LIMITED**

.....Decree Holder

Through: **Mr. Rajesh Gogna, Ms. Punita
Jha and Ms. Simran, Advocates.**

versus

**INSTITUTE OF HUMAN BEHAVIOUR AND ALLIED
SCIENCES**

.....Judgement Debtor

Through: **Mr. Tushar Sannu, SC with Ms.
Ankita Bhadouriya and Mr.
Hardik Saxena, Advocates.****CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

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14.09.2026

1. Learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again after satisfying on the aspect of stamp duty as per the Indian Stamp Act, 1899¹.
2. Leave and liberty as aforesaid is granted.
3. The petition is dismissed as withdrawn with the aforesaid liberty. Pending applications, if any, stand disposed of.

OM PRAKASH SHUKLA, J**SEPTEMBER 14, 2026/pa**

¹ as applicable in NCT of Delhi